CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.243/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for the adoption

of the tariff of Solar PV Power Projects (Tranche XVIII) connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.7.2023.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : 8.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Srishti Khindaria, Advocate, SECI Ms. Ritika Singh, Advocate, SECI

Ms. Anushree Bardhan, Advocate, SECI

Shri Mudit Jain, SECI Shri Shibasish Das, SECI

Shri Tarun, SECI

Shri Basava Prabhu Patil, Sr. Advocate, ReNew Solar

Shri Gopal Jain, Sr. Advocate, ASHL

Shri Aniket Prasoon, Advocate, ReNew Solar & ASHL Ms. Pratiksha Chaturvedi, Advocate, ReNew Solar & ASHL Shri Shubham Singh, Advocate, ReNew Solar & ASHL

Record of Proceedings

During the course of the hearing, learned senior counsel and learned counsel for the Petitioner and the Respondents made detailed submissions on the matter, particularly on the aspect of the reasonability of the tariff discovered in the bid process (Tranche XVIII) undertaken in this case.

- 2. Considering the submissions made by the learned senior counsel for the parties, the Commission permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side.
- 3. The Commission also directed Respondents 1 and 2 to file the following information, on an affidavit, within a week:
 - (i) Application for Stage-II Connectivity under 2009 Connectivity Regulations/ Connectivity under the GNA Regulations submitted by the Respondents to CTUIL.

- (ii) A copy of the grant of connectivity issued by CTUIL to each of the Respondent.
- (iii) Any change in the route of application from the LOA to land or BG route subsequent to issuance of grant of connectivity by CTUIL and details thereof.
- (iv) Original commissioning schedule as per application for Stage-II Connectivity.
- 4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)